IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-435/ND/2017

In the matter of:

Alcobex Metals Workers Union Vs.

.. PETITIONER

V 5.

Alcobex Metals Limited

.. RESPONDENT

SECTION:

Under Section 270/271

Order delivered on 29.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

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For the Respondent/Corporate Debtor:

<u>ORDER</u>

None appears for the petitioner. It is seen from the records of this Tribunal that there is no appearance despite the Order dated 20.12.2017 passed by this Tribunal for the appearance of the petitioner today, there was no appearance even on 20.12.2017, due to which, the matter was adjourned to today.

In view of the non-appearance on the part of the petitioner even today, this Tribunal is constrained to dismiss this petition for non-prosecution of the petition. Let the files be consigned to records after adopting due formalities.

(R. VARADHARAJAN)

MEMBER (JUDICIAL)

Surjit